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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

REVIEW APPLICATION No. 48 of 1996.
Dt. of Decision : 04-07-96.

1. The Superintendent of Post Offices,
Wanaparthy Division,
Wanaparthy.

2. The Chief Postmaster-General, Rs
A.P.Circle, Hyderabad-1. .. Applicants/Respondents
Vs/.

D.Venkateswarlu .. Respondent/Applicant.

Counsel for the applicants/Respondents : Mr.N.R.Devaraj, Sr.CGSC.

Counsel for the Respondent/Applicant : Mr.K.L.Manohar

CORAM:-

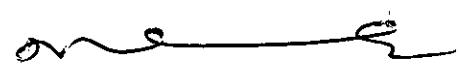
THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

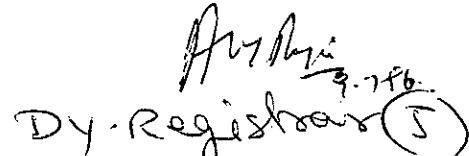
Heard Mr.N.R.Devaraj, learned counsel for the applicants in this RA.

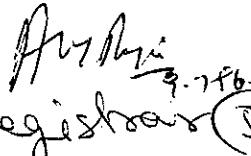
2. It is stated that they have implemented the judgement dated 17-10-1995 in OA.No.1225/95 fully. However, the implementation of the judgement was done after filing this RA. ^{as} He now submits that the judgement has been implemented in toto, ~~He~~ does not want to press this RA. In view of the above submission, the RA is dismissed as not pressed. No costs.


(R.RANGARAJAN)
MEMBER(ADMN.)

Dated : The 4th July 1996.
(Dictated in Open Court)

SPR


Dy. Registrar (S)


Amulya
9.7.96
Contd-

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R.A.NO.48/96 in O.A.NO.1225/95

Copy to:

1. The Superintendent of Post Offices,
Wanaparthy Division,
Wanaparthy.
2. The Chief Postmaster General,
A.P.Circle, Hyderabad - 1.
3. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
4. One copy to Mr.K.L.Manohar, Advocate, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One duplicate copy.

YLKR

0/11/96
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COMPARED BY

2/17/96
CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 4-7-96

ORDER/JUDGEMENT

D.A. NO. / R.A / C.P. No.

48/96

in

D.A. NO. 1225/95

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLR

II. COURT

